

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
Court No-II  
(through web-based video conferencing platform)**

Item 5

**CP (IB) No. 112/Chd/Hry/2022  
Under Section 9, IBC 2016**

**In the matter of:-**

Vishanava Services Pvt. Ltd.

..Petitioner-Operational Creditor

Vs

Rydberg Infratechnics Pvt. Ltd..

...Respondent-Corporate Debtor

**Present:** Mr. Aashish Pandey proxy counsel for Ms. Veenu Marwaha Advocate for the applicant.

Heard the submission made by the proxy counsel for the petitioner-operational Creditor as well as the counsel for the respondent-Corporate Debtor. On 12.09.2023, the proxy counsel for the operational Creditor has prayed for grant of time for filing the rejoinder and week days' time was granted for filing the rejoinder but no rejoinder has been filed till date. The counsel for the petitioner-operational Creditor is directed to pay a cost of Rs.10,000/- in favour of '*Bharat Kosh*' for filing the rejoinder within 10 days and it is made clear that if the rejoinder is not filed within 10 days, the opportunity afforded for filing the rejoinder will be closed and the matter will be proceeded further. Let the matter be posted for on 09.11.2023.

Sd/-

**(Satya Ranjan Prasad)  
Member (Technical)**

October 17, 2023  
*Mamta/Mukta*

Sd/-

**(Dr. P.S.N. Prasad)  
Member (Judicial)**